

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3059

ANSWERED ON:10.02.2014

EXPLOITATION OF DOMESTIC WORKERS

Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh;Bhagat Shri Sudarshan;Bishnoi Shri Kuldeep;Singh Shri Bhola

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of registered/unregistered women domestic workers including minors in the country;

(b) whether the Government is aware of such workers; including minors being exploited and ill-treated in various work places/households in the country including NCR of Delhi;

(c) if so, the reasons for the failure of the Government in curbing them and the measures taken to ensure the rights of such domestic workers; (d) whether the Government proposes to formulate a national policy on domestic workers; and

(e) if so, the details thereof and the steps being taken to regulate placement agencies particularly with regard to domestic workers;?
ANSWER

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI K. J. SURESH)

(a): The information about the number of registered/unregistered women domestic workers including minors in the country is maintained at the Central level. However, as per National Sample Survey (NSS), 2004-05 there are around 47.50 lakhs domestic workers in the country.

(b) & (c): Yes, Sir. As per the information made available by Government of National Capital Territory of Delhi, as and when such complaints/incidents relating to exploitation are reported, action is initiated by them as per law. However, the domestic work falls under the purview of state sphere, it is primarily the responsibility of the State Government to take action for protecting people including domestic workers from exploitation in work places/households in the country.

(d) & (e): The Government has already formulated a National Policy for Domestic Workers and it is under active consideration of the Government.